

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1419

ANSWERED ON:06.03.2013

OUTDATED OLD AIRCRAFT

Agarwal Shri Rajendra;Bundela Shri Jeetendra Singh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of aircraft which have outlived their normal useful life, operating in the country both in the private and public sectors and the routes on which the said aircraft are flying along with the justification for flying such aircraft, airline-wise;
- (b) the details of the additional safety measures undertaken for safe running of these old aircraft;
- (c) whether the Government proposes to replace these aircraft/formulate any policy in this regard;
- (d) if so, the details thereof, and;
- (e) if not, the reasons therefor?;

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) Normal useful life in respect life of an aircraft has not been defines, either by the manufacturer of aircraft or by the regulatory authority of any country. Aircraft are permitted to fly as long as they have valid certificate of Airworthiness issued by DGCA.
- (b) Maintenance of aircraft are done as per the Maintenance Planning Documents (MPD) issued by the manufacturer and the Maintenance Program prepared on the basis of MPD including the local requirements approved by DGCA. In addition, Corrosion Prevention Control Program (CPCP) and Supplementary Structural Inspection Documents (SSID) is also issued by the manufactures to ensure that inspection of structure of the aircraft and corrosion if any, due to environmental conditions and aging factors are carried out from time to time to ensure continued of Airworthiness of aircraft with more than 20 years of age has baan reduced to one year as per Civil Aviation Requirements, Section-2, Series `F`, Part.III.
- (c) to (e): No, Madam. The existing Civil Aviation Requirements are adequate to meet the issues.